

(2023) 04 CESTAT CK 0018

In the Customs, Excise And Service Tax Appellate Tribunal

Case No : Service Tax Appeal No: 87309 Of 2019

Shirpur Construction Pvt Ltd

APPELLANT

Vs

Commissioner Of CGST & Central Excise

RESPONDENT

Date of Decision : 05-04-2023

Acts Referred:

Citation : (2023) 04 CESTAT CK 0018

Hon'ble Judges : C J Mathew, Member (T)

Bench : Single Bench

Advocate : Dr Badhe Piyush Barasu

Final Decision : Dismissed

Judgement

C J Mathew, Member (T)

1. Upon the matter being called out, none appeared for the appellant. It is seen from the records that on the last three occasions, too, none had appeared for the appellant. Further, from the records it has been noticed that even the application for condonation of delay was taken up and allowed in the absence of representation on behalf of the appellant.

2. It appears that the appellant is not interested in pursuing the matter. Accordingly, the appeal is dismissed in default for non-prosecution.